

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.71387 of 2018

(Arising out of Order-in-Appeal No.350/ST/ALLD/2018 dated 27/08/2018
passed by Commissioner (Appeals) CGST & Central Excise, Allahabad)

Anchal Kumar Pandey

.....Appellant

(SA-17/128-32, Ganpat Nagar, Ashok Vihar
Phase-II, Pahriya, Varanasi, U.P.-221007)

VERSUS

**Assistant Commissioner of Central Excise
& GST, Varanasi**

....Respondent

(Central GST Div., 9 M.A. Road, Varanasi)

APPEARANCE:

Absent on Call for the Appellant
Shri Santosh Kumar Agarwal, Authorised Representative for the
Respondent

CORAM:

**HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. - 70126 / 2020

Date of Hearing : 03 February, 2020
Date of Decision : 03 February, 2020

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is
there any adjournment request in spite of notice of hearing
having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Lks